

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. NO. 153/2001

New Delhi this the 22nd day of January, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Jai Charan Verma S/O Hukam Singh,
R/O Village Dallupura,
Delhi-110096.

... Applicant

(By Shri Naresh Kaushik, Advocate)

-versus-

1. National Capital territory of Delhi
through Lt. Governor, Delhi,
Raj Niwas, Delhi-54.
2. Commissioner of Police,
IP Estate, Police Headquarters,
New Delhi-110002.
3. Addl. Commissioner of Police,
DAP, Kingsway Camp, Delhi.
4. Dy. Commissioner of Police,
8th Bn., Malviya Nagar
(Old Police Training Centre),
New Delhi-30.
5. Shri S. Ramakrishnan,
Sr. Joint Commissioner of Police,
Police Hqrs., IP Estate,
New Delhi-110002. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

By an order passed on 11.5.1999 in disciplinary proceedings conducted against the applicant a penalty of forfeiture of two years approved service permanently for a period of two years entailing proportionate reduction in his pay w.e.f. 21.3.1997 was imposed on the applicant. Being aggrieved by the same, applicant has submitted an appeal to the Commissioner of Police being the appellate authority on 28.6.1999. A copy of the memorandum of appeal is

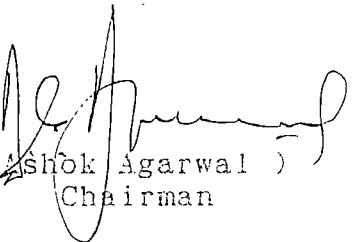
annexed at Annexure A-4. No decision thereon has so far been taken. All that is claimed by Shri Kaushik, the learned counsel appearing on behalf of the applicant, is a direction to the aforesaid appellate authority to dispose of the appeal expeditiously. We find that the prayer made is just and proper and deserves to be granted. The appellate authority is accordingly directed to dispose of the appeal expeditiously and in any event, within a period of six weeks from the date of service of this order, after affording the applicant a reasonable opportunity of being heard.

(3)

2. Present OA is disposed of with the aforesated directions.



(S.A.T. Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/as/